IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SMT. JUSTICE ANURADHA SHUKLA ON THE 29th OF SEPTEMBER, 2023

CRIMINAL APPEAL No. 214 of 1999

BETWEEN:-

SUKHENDRA BAHADUR SINGH S/O SHRI KAUSHLESH SINGH, AGED ABOUT 63 YEARS, R/O KARMAI, POLICE STATION MAJHOULI, DISTRICT SIDHI (MADHYA PRADESH)

....APPELLANT

(BY MS. RENU GUPTA - AMICUS CURIAE)

AND

STATE OF MADHYA PRADESH THROUGH CENTRAL BUREAU OF INVESTIGATION, JABALPUR (MADHYA PRADESH)

....RESPONDENT

(BY SHRI VIKRAM SINGH - ADVOCATE FOR RESPONDENT/C.B.I.)

This appeal coming on for personal appearance this day, the court passed the following:

ORDER

In compliance of order dated 20.09.2023, Shri Dheeraj Kumar Raj, T.I. Police Station Civil Lines, Jabalpur is personally present before this Court today.

As per report received from Police Station, Civil Lines, District Jabalpur, dated 29.09.2023, appellant has died due to kidney disease on 28.07.2018. It may be noted here that despite this death, no legal representative has appeared on behalf of the appellant for seeking permission to continue with this appeal

In consideration of the fact that the sole appellant has died and no one is

present to prosecute the appeal further, this appeal stands abated.

Accordingly, it is hereby dismissed as abated.

(ANURADHA SHUKLA) JUDGE

Nitesh

